

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Civil Contempt Petition 246 of 2002  
in  
Original Application No.875 of 2002

This the 08th day of December, 2003

HON'BLE MR. A.K.BHATNAGAR, MEMBER (J)  
HON'BLE MR. D.R.TIWARI, MEMBER (A)

Rajendra Singh Kushwaha,  
son of Late Shanker Singh Kushwaha,  
Resident of Village & Post-Chilar,  
District - Ghazipur.

... .. Applicant

By Advocate : Shri A.P.Kushwaha

versus

1. Shri R.C. Ram,  
Sub-Divisional Inspector ( Posts )  
Central, Ghazipur.
2. Shri Kariman Singh,  
Superintendent of Post Offices,  
Ghazipur Division, Ghazipur.

... .. Respondents.

By Advocate : Shri Amit Sthalekar

O R D E R

By Hon'ble Mr. A. K Bhatnagar, Member (J)

This contempt application has been filed under  
section 17 of Administrative Tribunals Act 1985 for  
wilful disobedience and  
punishing the respondents for/non compliance of  
the order passed on 20-08-2002 in O.A.No. 875 of 2002  
in which the following order was passed:

".. The O.A. is accordingly allowed. The  
order dated 22.7.2002 (Ann A4) is quashed.  
The applicant shall be entitled to continue  
on the post till permanent incumbent comes  
to join the duty for regularly selected  
candidate, if any, available to join the  
duty."

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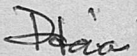



2. Learned counsel for the respondents submitted that the order of this Tribunal has already been complied with and filed M.A.No.4773/03 for exempting the applicant from personal appearance and Supplementary Counter Affidavit alongwith the compliance report ( Annexure -I) which is letter dated 06-12-2003 passed by the Sub Divisional Inspector (Post) Central Ghazipur.

3. We have gone through the application moved by the respondents and compliance report ( Annexure I ) filed along with it in which it is stated that the applicant, R.S.Kushwaha has already been reinstated on the post of Gramin Dak Sewak ( Dak Wahak ), Bahalwanpur with immediate effect.

4. Under the facts and circumstances, we are of the considered view that the respondents have complied with the order passed in O.A.No. 875 of 2002. No case of contempt is made out. Therefore, the contempt petition is rejected and notices are discharged.

5. There will be no order as to costs.

  
Member A

  
Member J

Brijesh/-